

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 1
IA-2635/ND/2021
(IB)-3115/(ND)/2019

IN THE MATTER OF:

Suraj Holding Ltd. ... Applicant

Vs.

BNB Investment and Properties Ltd. ... Respondent

Order under Section 7 of IBC

Order delivered on 01.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Hemant Manjani, Advocate
For the Respondent : Mr. Manoj Kumar Ahuja, Advocate
For the IRP : Mr. Rishabh Jain, Advocate

ORDER

IA-2635/ND/2021:

This is an application filed by IRP under Section 12A seeking withdrawal of insolvency application filed by the Financial Creditor. Learned Counsel for the IRP states that parties have amicably settled the matter after pronouncement of the order on 31 May 2021. The Form-FA being consent of the Applicant is annexed. Learned Counsel further states that cost and expenses of IRP are paid and nothing is due. He further states that no claims have been received so far. Considering the submissions made and documents on record we allow the application thereby allow IB-3115/ND/2019 to be **withdrawn as settled and disposed of.**

IRP is directed to hand over all the assets and documents of the Corporate Debtor to the Management of the Corporate Debtor and the Corporate Debtor is free from rigorous of the CIRP.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)